

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 399/GT/2020**

Subject : Petition for determination of tariff of Talcher Thermal Power Station (460 MW) for the period from 1.4.2019 to 31.3.2024.

Petitioner : NTPC Ltd.

Respondents : GRIDCO Ltd.

Date of Hearing : **27.6.2024**

Coram : Shri Jishnu Barua, Chairperson  
Shri Arun Goyal, Member  
Shri Ramesh Babu V., Member

Parties Present : Ms. Ritu Apurva, Advocate, NTPC  
Ms. Sanjeevani Mishra, Advocate, NTPC  
Shri Prashant Chaturvedi, NTPC  
Shri RK Mehta, Advocate, GRIDCO  
Ms. Himanshi Andley, Advocate, GRIDCO

**Record of Proceedings**

On a specific query of the Commission, as to why the Petitioner has not claimed tariff based on actuals, considering the fact that the generating station had been decommissioned on 31.3.2021, the learned counsel for the Petitioner submitted that it may be granted six weeks' time to file an amended petition, taking into consideration the actual figures till the date of decommissioning of the station along with the revised tariff filing forms.

2. The learned counsel for the Respondent GRIDCO submitted that it may be granted four weeks' time to file its reply to the amended petition, to be filed by the Petitioner, as above.

3. The Commission, after hearing the learned counsels for the parties, adjourned the hearing of the Petition. The Commission permitted the Petitioner to file an amended petition, taking into consideration the actual figures till the date of decommissioning of the station, along with the revised tariff forms. While doing so, the Petitioner shall include all the relevant additional information sought for by the Commission in the previous ROPs, complete in all respects.

4. The Petitioner shall file the amended petition, as in para 3 above, on or before **20.8.2024**, after serving a copy to the Respondents. The Respondents are permitted to file their replies to the same, till **17.9.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **1.10.2024**.



5. The Petition shall be listed for hearing on **15.10.2024**.

**By order of the Commission**

**Sd/-  
(B. Sreekumar)  
Joint Chief (Law)**

